

NT>

**14.03 hrs.**

**Title:** Introduction of the Securities and Exchange Board of India (Amendment) Bill, 2002.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANDRAO VITHOBA ADSUL): Sir, on behalf of Shri Jaswant Singh, I beg to move for leave to introduce a Bill further to amend the Securities and Exchange Board of India Act, 1992.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Securities and Exchange Board of India Act, 1992."

*The motion was adopted.*

SHRI ANANDRAO VITHOBA ADSUL: I introduce \*\*the Bill.

-----

**14.03-1/2 hrs.**

STATEMENT RE: SECURITIES AND EXCHANGE BOARD OF INDIA (AMENDMENT) ORDINANCE – LAID

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANDRAO VITHOBA ADSUL): Sir, on behalf of Shri Jaswant Singh, I beg to lay on the Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Securities and Exchange Board of India (Amendment) Ordinance, 2002.

**(Placed in Library, See No. LT. 6044/2002)**

-----

**\*Published in the Gazette of India Extraordinary Part-II-Section 2, dt.25.11.02**

**\*\* Introduced with the Recommendation of the President**